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Title: Regarding recovery of educational loan repayment allegedly by anti socials entrusted by Nationalised and Corporate Banks.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Madam Speaker, I wish to draw the attention of the Government, through you, towards the dilemma of the families who have taken education loans for higher studies and are unable to repay them.

Millions of youngsters in the country have taken loans for higher education from various banks, both scheduled and national banks. The families, who have taken education loan, believed that immediately after education, their children would get jobs and they would be able to repay it without any problem.

Though the loan is supposed to be collateral free, many of the banks are giving loan after taking collateral securities and charging interest at market rates. The loan repayment starts immediately after the completion of course and in the absence of productive employment, the children, who availed of the loan, are unable to repay the same.

More than 25 lakh accounts are operational for education loan and during the year 2013, Rs. 56,000 crore were given as education loan.

During the last year's Budget Speech, hon. Finance Minister had announced that no student would miss his education for lack of funds. But due to the problem of repayment, many nationalised banks are not giving loans and hon. Finance Minister's announcement ended only as an announcement.

Under the present interest subsidy scheme, the Centre would reimburse the banks the interest due on the loan amount till the end of one year from the date of completion of the course or six months from the date on which the student lands a job after his course, whichever is earlier.

The Centre would reimburse the interest to those students whose parent income is less than Rs. 4,50,000 *per annum* and loans which are available only for professional and technical courses and not for arts/science and students of diploma courses.

Due to lack of sufficient budget allocation, all eligible students are not getting interest subsidy and this has landed the students in great trouble. What the nationalized banks are doing, Madam?

HON. SPEAKER: You are reading the whole matter in those three pages. What is this? In 'Zero Hour', whatever you want to say, you have to make it short.

SHRI KODIKUNNIL SURESH: I will be making only one or two points. I would like to raise a very important, Madam.

In this connection, the Government of India has given directions to all the banks and the RBI also has given directions to the banks. But the banks are violating the directions of the Government of India as well as of the Reserve Bank of India. What they are doing for collection of loans is that they are authorizing mafias and goondas.

HON. SPEAKER: That problem should be dealt with.

SHRI KODIKUNNIL SURESH: This is a very important problem.

HON. SPEAKER: It has been noted. Now, I call Shri B. Sriramulu.

...(Interruptions)

HON. SPEAKER: Now, nothing will go on record.

...(Interruptions) \*

HON. SPEAKER: Shri Joice George is permitted to associate with the issue raised by Shri Kodikunnil Suresh.

...(Interruptions)

SHRI B. SRIRAMULU (BELLARY): Madam Speaker, I would like to bring to the notice of the Government about changing of eligibility and criteria for appearing in the Common Written Examination conducted by the IBPS for recruitment of multitasking staff in various Regional Rural Banks.  
...(Interruptions)

HON. SPEAKER: Now, nothing is going on record. Shri Sriramulu, you may continue.

...(Interruptions) \*